

- (a) whether Government is maintaining any database regarding employment provided to farmers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details of State-wise data of farmers along with annual work days;
- (c) whether Government would implement comprehensive Central law for these farmers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) and (b) No, Sir. Employment under Mahatma Gandhi NREGA is open for all rural households. Adult members of any rural household, irrespective of their family profession may register themselves and get a job card issued. Thereafter, they need to apply for work and get employment as per the provisions of the Act. Separate data base for farmers provided employment under Mahatma Gandhi NREGA is not maintained. However, Small and marginal farmers have been included under Mahatma Gandhi NREGA by an amendment made in para 1 (iv) of the list of permissible activities provided in Schedule-I of the Act. The amendment made is as under:

“Provision of irrigation facility, horticulture plantation and land development facilities to land owned by households belonging to the Schedule Castes and Schedule Tribes or below poverty line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojana of Government of India or that of the small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debit Relief Scheme, 2008.”

- (c) No, Sir.
- (d) Does not arise.

Wages paid under MGNREGS

1530. SHRI RAMDAS AGARWAL :

SHRI M. P. ACHUTHAN :

SHRI SYED AZEEZ PASHA :

SARDAR SUKHDEV SINGH DHINDSA :

DR. K. P. RAMALINGAM :

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether one crore workers enrolled under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) are being paid Rs. 100 per person per day which is lower than minimum wages in some States;

(b) whether the National Advisory Council (NAC) has asked the Centre to ensure that workers under such rural schemes get paid as per minimum wages applicable in different States;

(c) whether the Ministry is willing to pay as per the Minimum Wages Act in order to correct the legal discrepancies; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) Wages under Mahatma Gandhi NREGA are paid on task rate basis. A worker's out put of work is measured and wages are paid in accordance with the wage rate notified by the Central Government and Schedule of Rates as fixed by the concerned State Government.

(b) A note by National Advisory Council on wage payment to workers under Mahatma Gandhi NREGA has been received from PMO for examination.

(c) and (d) The matter is under consideration.

Impact of rural development schemes on migration

†1531. SHRI SHREEGOPAL VYAS : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the migration of rural population has decreased due to the implementation of rural development schemes during the last three years;

(b) if so, the details thereof in percentage, State-wise;

(c) whether there is any plan to include new activities in the schemes;

(d) whether some suggestions thereon have been received from State and public representatives; and

(e) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) and (b) The Ministry of Rural Development is implementing a number of schemes for

†Original notice of the question was received in Hindi.